

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

202. C.P. (IB)/44(MB)2024

**IN THE MATTER OF**

IDBI BANK LIMITED

VS

AGRIMAS CHEMICALS LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 23.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Counsel for the Petitioner  
For the Respondent: A Chandra (VC)

---

**ORDER**

The Ld. Counsel for the Petitioner submits that the copy of the reply was furnished only yesterday evening and therefore she is praying for adjournment.

In view of the request made, adjourned to **13.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)